

**NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH,
CHANDIGARH**
Corporate Bhawan, Plot No.4B, Sector 27-B, Madhya Marg,
Chandigarh

IA No. 462/23

CP (IB) no.108/Chd/Pb/2017

IN THE MATTER OF:
KOCHAR OVERSEAS PVT. LTD.CORPORATE DEBTOR
AND
IN THE MATTER OF:
ASHISH AGARWAL,
LIQUIDATOR, KOCHAR OVERSEAS PRIVATE LIMITED
.....APPLICANT

Versus
Ajit Singh Kochar and Others.RESPONDENTS

- To
Respondent no.:
4. Raj Rani w/o Sh. Dilip Singh r/o # 312, Krishna Nagar, Lawrence Road, Amritsar-143001.
5. Ajit Singh HUF through Karta- Ajit Singh r/o # 312, Krishna Nagar, Lawrence Road, Amritsar-143001.
6. Sunshine Enterprises, 1540/201, Second Floor, KachaBagh, SPM Road, New Delhi-110006.
7. Sona Chand Agro Process, Sangrana Sahib, Tam Taran Road, Amritsar-143001.
8. Deepak Trading Company, DhabWasti Ram, Amritsar-143001.
9. Prabir Food Stuff Factory, Village- Varpal, Near Gohwar Railway Station, Amritsar-143401. Also at- 4B, Green Acres, Ajnala Road, District Amritsar-143008
10. Shri Ganesh Rice, Add: Shri Ganesh International Naya Bazar, Delhi-110006

Whereas, the above named respondent no. 4 to 10 in application bearing IA No. 462/23 in CP(IB) No.108/Chd/Pb/2017, filed by the liquidator u/s 66 of Insolvency and Bankruptcy Code, 2016 could not be served as the Notice to respondents returned undelivered and whereas it has been not possible to serve you in the ordinary way, therefore, this notice is given by advertisement directing you to make appearance personally or through any authorised agent/pleader in the Tribunal on 29.03.2023 at 10.30 AM. Take notice that in default of your appearance on the above said date, the case will be heard and determined in your absence.

By order of the Tribunal,
Registrar NCLT, Chandigarh

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
[AK EDU TECHNOLOGIES PRIVATE LIMITED PREVIOUSLY
ENGAGED IN DISPLAY PANELS, TOUCH SCREENS,
ELECTRONIC DEVICES, TELECOMMUNICATIONS,
INTERNET SERVICES AND COMPUTER RELATED
ACTIVITIES AT 563, EAST MOHAN NAGAR,
AMRITSAR - 143001, PUNJAB]**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with CIN/ PAN	AK EDU TECHNOLOGIES PRIVATE LIMITED PAN:- AAECT5784D CIN:U72900PB2013FTC037278
2. Address of the registered office	563, East Mohan Nagar-A, Amritsar - 143001- Punjab
3. URL of website	---Not Available---
4. Details of place where majority of fixed assets are located	No fixed assets available, however financial assets are available
5. Installed capacity of main products/ Services	Nil
6. Quantity and value of main products/ services sold in last financial year	Sales for the financial year ended 31.03.2015 - INR 56.29 Crores
7. Number of employees/ workmen	Nil (Unit is non-operational)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to Resolution Professional at: irpakedu@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to Resolution Professional at: irpakedu@gmail.com
10. Last date for receipt of expression of interest	08.04.2023
11. Date of issue of provisional list of prospective resolution applicants	18.04.2023
12. Last date for submission of objections to provisional list	23.04.2023
13. Process email id to submit EOI	irpakedu@gmail.com

Sd/-

Gurdev Bassi

Resolution Professional

AK Edu Technologies Private Limited

Reg. No. - IBB/IFA-001/IP-P-01633/2019-2020/12504

#1629, Progressive Housing Society, Sector 50-B,

Chandigarh - 160047

Email: irpakedu@gmail.com

Mobile No.9357052828

Date: 24.03.2023

Place: Chandigarh

B. The borrowers, the mortgagors and the guarantors in particular and the public in general is hereby cautioned not to deal with the property mentioned herein below and any dealings with the property will be subject to the charge of Karnataka Bank Limited, Panchkula Branch-Punjab for an amount of Rs.2,61,25,798.01 [Rupees Two Crore Sixty One Lakhs Twenty Five Thousand Seven Hundred Ninety Eight and Paise One Only] i.e. under (i) Rs.1,93,97,749.01 Under Overdraft Loan Account No. 6087000100048101 along with future interest from 01.03.2023, (ii) Rs. 31,55,298.00 Under PS Term Loan Account No. 6087001800029701 along with future interest from 01.03.2023, (iii) Rs. 35,72,751.00 Under Term Loan Account No. 6087001800032401 along with future interest from 01.03.2023, Plus costs.

[The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.]

Description of the Immovable Property

- All that part and parcel of equitable mortgage with respect of Residential Property Constructed on land which is part of khasra No.95/18/2/1(3-16), measuring 140.26 Square yards, Building admeasuring 1819.00sq ft (GF+FF), situated at Waka Patti Makhdoom Jadgan, Abadi known as Ashok Vihar Colony, Near Pehalwan Chowk, Kutani Road, Inside M.C limit, Panipat, Haryana, belonging to Mr. Ramesh Kumar Boundaries: East : 25'-4 1/2" H/o Shyam Lal, West: 25'-4 1/2" H/o Gyan Bhai, North : 49'-9" Street, South : 49'-9" H/o Prem Chand
- All that part and parcel of equitable mortgage with respect of Residential Property bearing House No.238, constructed on land admeasuring 2,210.29 Square feet, situated at sector-25 Panchkula Haryana. Belonging to Mrs. Sushma Rani Boundaries: East : Road 8 M Wide, West: Other Property, North : House No 237, South : House No.239

Place: Panchkula

Date: 22.03.2023

For Karnataka Bank Ltd

Chief Manager & Authorised Officer

CAPRI GLOBAL CAPITAL LIMITED Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Sector 16, Gurgaon, Haryana
Circle Office :- Capri Global Capital Limited 9B, 2nd Floor, Panchkula

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Capital Limited and Reconstruction of Financial Assets and Enforcement of Security Interest conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Regulations, 2002 issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) amount mentioned in the notice within 60 days from the date of receipt of the said repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the has taken possession of the property described herein below in exercise of powers (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Regulations, 2002. The borrower in particular and the public in general are hereby cautioned and any dealings with the property will be subject to the charge of CGCL for an amount thereon.

S. No. Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)
1. (Loan Account No. LNMEUD000022632 of our Ludhiana Branch) Sharanjeet Singh (Borrower) Malkeet Singh, Manpreet Kaur (Co-Borrower)	All Piece and Parcel of House No. 2032/1 Property Admeasuring 71 Sq. Yds, Compr Khasra No. 51, 52, Khatta No. 696/809, 697/809 per Jamabandi for the year 2009-2010, Situ Village Lohara, Abadi Azad Nagar, Tehsil and District Ludhiana, Punjab 141008, Boundaries as Under:- Street 17' Wide, West :- House/ Property of Sukhwant Singh, North :- J S Property Dealer, South :- House/ Property of Gurdeep Singh

Place LUDHIANA Date : 24-03-2023

Sd/- (Authorised Officer) For Capri Global Capital Limited



Rule-8(1) POSSESSION NOTICE SYMBOLIC (for Immovable Property)

Whereas, The undersigned being the Authorized officer of the Central Bank of India and Reconstruction of Financial Assets and Enforcement of Security Interest conferred under section 13(12) read with Rule 3 of the Rules, 2002 issued Demand Notices under section 13(2) dated mention to the borrower(s)/Guarantor(s) to repay the amount mentioned in the Notice(s) by the receipt of the said Notices.

The borrower(s)/Guarantor(s) having failed to repay the full amount, notice is hereby given to the parties concerned, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her by the Central Bank of India, on these dates mentioned against below and the parties concerned in particular and the public in general are hereby cautioned and any dealings with the property/ies will be subject to the charge of the Central Bank of India for an aggregate amount of as mentioned below + future interest thereon and costs.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Branch Borrower/Guarantor & Owner of Property	Description of the Immovable Property	Date of Demand Notice
BO: Barnala -148101 Borrower/s: M/s G. R. TRADING CO. Through Proprietor Mr. Gian Chand S/o Mr. Amar Nath Since deceased through his legal heirs and Guarantors 1. Mr. Lal Chand S/o Amar Nath, 2. Mr. Amar Nath S/o Mr. Inder Sain Since deceased through his legal heirs	Residential Building bearing Property no. B-X/143/5, Street No. 1, Patel Nagar, Barnala, situated at within the MC limit of Barnala and is situated at Patel Nagar, Barnala, bounded as under:- East: 21' side, Street 12' wide, West: 20' side, Karam Char Bhadara (Now open Plot), North: 60' side, Telephone Exchange, South: 60' side, Patel Nagar, Bhim Sain (Now Dr. Bhagwan Dass), Owned by Mr. Amar Nath and Mr. Lal Chand vide sale deed bearing vasika no. 166 dated 16.03.2023	01.11.2023

DATE: 24.03.2023

PLACE LUDHIANA

ਕਰਮ
ਨੰ.
3.
ਨ
ਕਾ
ਦੀ
ਲਿ
ਨੂੰ
ਰੋ
17.
ਜ
ਤਰ
ਤਰ
ਨਾਲ
ਗੀ
ਤੋਂ
ਦਾ
ਰਾ
ਭਾ
ਸੇ।
ਸੇ.
[ਜੇ।
ਚ.
7
ਬ
ਲੀ
ਕਰ
ਸਿੱਖ
ਮਨ
ਕਰੇ
ਸੁਰੀ
ਕਰ
ਕਰ
ਕਰ
ਦੇ
ਜਪੁ
ਦਾ
ਨ।
ਪਣੇ
ਇਸ
ਗੀ
ਨਾਲ
ਹੈ।
ਟਰ
ਤਰ
ਗੀ
ਨਾਲ
37
ਦਾ
ਅਭਿ
ਲਕ
ਦਾ
ਰੋ।
ਭਾ
ਰ.
ਸੇ।
ਕਰ
ਸਾ.
ਤੋਂ
ਜਾ
ਮਗੀ
ਅਤੇ
ਨੂੰ
ਪਾਲ
ਤਰਾ,
ਨਾਥ
ਚਰਾ
ਚਰਾ-
14.
16.
ਗੁਟਾ,
ਸਥਾ.
58.
ਚਿੱਕ
ਪਣੇ
ਕਰੀ
ਕਿਸੇ
ਗੁਟੀ,
ਭਿੱਤਰ
ਗੀਤੇ
ਰ ਤੋਂ
ਮਨ
ਲਾ
30
ਕਰ
ਕਰ
ਕਰਾ

ਮਿਤੀ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਭੇਜ ਸਕਦਾ ਹੈ। ਅਜਿਹਾ ਨਾ ਹੋਣ 'ਤੇ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਦੇ ਦਰਸਾਏ ਹਿੱਸੇ ਦਾ ਇਤਕਾਲ ਇਸ ਅਨੁਸਾਰ ਉਪਰੋਕਤ ਲਾਭਪਾਤਰੀਆਂ ਦੇ ਨਾਮ ਕਰਨ ਦਾ ਇਦਰਾਜ਼ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ ਅਤੇ ਇਸ ਉਪਰੰਤ ਕਿਸੇ ਦਾਅਵੇ ਨੂੰ ਮੰਨਿਆ ਨਹੀਂ ਜਾਵੇਗਾ।
ਸ੍ਰੀ ਸੰਘਮ ਗਰਗ, ਐਚ.ਐਸ.ਐਸ. ਅਸਿਸਟੈਂਟ ਆਫਿਸਰ, ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ (ਅਸਟੇਟ ਅਫ਼ਸਰ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ)

ਨੋਟਸ ਦੇ ਪ੍ਰਕਾਸ਼ਨ ਦੀ ਮਿਤੀ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਭੇਜ ਸਕਦਾ ਹੈ। ਅਜਿਹਾ ਨਾ ਹੋਣ 'ਤੇ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਦੇ ਦਰਸਾਏ ਹਿੱਸੇ ਦਾ ਇਤਕਾਲ ਇਸ ਅਨੁਸਾਰ ਉਪਰੋਕਤ ਲਾਭਪਾਤਰੀਆਂ ਦੇ ਨਾਮ ਕਰਨ ਦਾ ਇਦਰਾਜ਼ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ ਅਤੇ ਇਸ ਉਪਰੰਤ ਕਿਸੇ ਦਾਅਵੇ ਨੂੰ ਮੰਨਿਆ ਨਹੀਂ ਜਾਵੇਗਾ।
ਸ੍ਰੀ ਸੰਘਮ ਗਰਗ, ਐਚ.ਐਸ.ਐਸ. ਅਸਿਸਟੈਂਟ ਆਫਿਸਰ, ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ (ਅਸਟੇਟ ਅਫ਼ਸਰ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ)

ਵਾਰਮ ਜੀ
(ਏਕੇ ਏਸ਼ ਟੈਕਨਾਲੋਜੀਜ਼ ਪ੍ਰਾਇਵੇਟ ਲਿਮਿਟਡ ਪਹਿਲਾਂ ਡਿਸਪਲੇ ਪੈਨਲ, ਟਚ ਸਕਰੀਨ, ਇਲਕਟਰਾਨਿਕ ਉਪਕਰਨ, ਟੈਲੀਕਮਿਊਨੀਕੇਸ਼ਨ, ਇੰਟਰਨੈੱਟ ਸੇਵਾਵਾਂ ਅਤੇ ਕੰਪਿਊਟਰ ਸਬੰਧੀ ਕਾਰਜਾਂ ਵਿਖੇ ਸ਼ੁਮਾਰ ਪਤਾ 563, ਈਸਟ ਮੋਹਨ ਨਗਰ, ਅੰਮ੍ਰਿਤਸਰ 143001, ਪੰਜਾਬ)
ਲਈ ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦਾ ਸੱਦਾ
(ਦੀਵਾਲੀ ਅਤੇ ਦੀਵਾਲੀਆਪਣ ਬੇਹਤ ਭਾਰਤ ਸਰਕਾਰ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਣ ਰੈਗੂਲੇਸ਼ਨ ਦੀ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 36(1) ਤਹਿਤ)

ਸਬੰਧਤ ਵੇਰਵੇ	
1. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ ਸਮੇਤ ਸੀਆਈਐਨ/ਪੈਨ	ਏਕੇ ਏਸ਼ ਟੈਕਨਾਲੋਜੀਜ਼ ਪ੍ਰਾਇਵੇਟ ਲਿਮਿਟਡ ਪੈਨ : AAECT5784D ਸੀਆਈਐਨ : U72900PB2013FTC037278
2. ਰਜਿਸਟਰਡ ਦਫਤਰ ਦਾ ਪਤਾ	563, ਈਸਟ ਮੋਹਨ ਨਗਰ-ਏ, ਅੰਮ੍ਰਿਤਸਰ-143001, ਪੰਜਾਬ
3. ਵੈਬਸਾਈਟ ਦਾ ਯੂਆਰਐਲ	ਉਪਲਬਧ ਨਹੀਂ
4. ਜਿਸ ਸਥਾਨ 'ਤੇ ਜਾਇਦਾਦ ਅਚਲ ਜਾਇਦਾਦ ਹੈ ਦਾ ਵੇਰਵਾ	ਕੋਈ ਅਚਲ ਜਾਇਦਾਦ ਉਪਲਬਧ ਨਹੀਂ ਹੈ ਜਦਕਿ ਕਿਸੇ ਜਾਇਦਾਦ ਉਪਲਬਧ ਹੈ
5. ਮੁਖ ਉਤਪਾਦ/ਸੇਵਾ ਦੀ ਸਥਾਪਤ ਸਮਰੱਥਾ	ਨਿਲ
6. ਪਿਛਲੇ ਵਿਤੀ ਸਾਲ ਵਿਖੇ ਵੇਚੀਆਂ ਗਈਆਂ ਮੁਖ ਉਤਪਾਦਾਂ/ਸੇਵਾਵਾਂ ਦੀ ਮਾਤਰਾ ਅਤੇ ਮੁਲ	ਮਿਤੀ 31.3.2015 ਨੂੰ ਖਤਮ ਹੋਏ ਵਿਤੀ ਸਾਲ ਲਈ ਵਿਕਰੀ-ਰੁ. 56.29 ਕਰੋੜ
7. ਮੁਲਾਜ਼ਮਾਂ/ਕਰਮਚਾਰੀਆਂ ਦੀ ਸੰਖਿਆ	ਨਿਲ/ਯੁਨਿਟ ਕਾਰਜਰਤ ਨਹੀਂ ਹੈ
8. ਹੋਰ ਵੇਰਵੇ ਸਮੇਤ ਪਿਛਲੇ ਦੋ ਸਾਲਾਂ ਦੀ ਵਿਤੀ ਸਟੇਟਮੈਂਟ (ਸਾਰਣੀ ਸਮੇਤ), ਕਰੋਡਿਟਰਾਂ ਦੀ ਸੂਚੀ, ਇਸ ਉਪਰੰਤ ਪ੍ਰਕਿਰਿਆਵਾਂ ਦੀਆਂ ਸਬੰਧਤ ਮਿਤੀਆਂ	ਰੇਜ਼ਲੇਸ਼ਨ ਪੇਸ਼ਕਰ ਨੂੰ irpakedu@gmail.com ਤੇ ਬੇਨਤੀ ਭੇਜ ਕੇ ਪ੍ਰਾਪਤ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।
9. ਕਾਨੂੰਨ ਦੇ ਸੈਕਸ਼ਨ 25(2)(ਅ) ਤਹਿਤ ਰੇਜ਼ਲੇਸ਼ਨ ਬਿਨਕਾਰ ਲਈ ਯੋਗਤਾ ਉਪਲਬਧ ਹੈ :	ਰੇਜ਼ਲੇਸ਼ਨ ਪੇਸ਼ਕਰ ਨੂੰ irpakedu@gmail.com ਤੇ ਬੇਨਤੀ ਭੇਜ ਕੇ ਪ੍ਰਾਪਤ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ।
10. ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦੀ ਪ੍ਰਾਪਤੀ ਦੀ ਆਖਰੀ ਮਿਤੀ	08.04.2023
11. ਪ੍ਰਸਤਾਵਤ ਰੇਜ਼ਲੇਸ਼ਨ ਬਿਨਕਾਰਾਂ ਦੀ ਆਰਜੀ ਸੂਚੀ ਜਾਰੀ ਹੋਣ ਦੀ ਮਿਤੀ	18.04.2023
12. ਆਰਜੀ ਸੂਚੀ ਸਬੰਧੀ ਇਤਰਾਜ਼ ਜਮਾਂ ਕਰਵਾਉਣ ਦੀ ਆਖਰੀ ਮਿਤੀ	23.04.2023
13. ਈਐਆਈ ਜਮਾਂ ਕਰਵਾਉਣ ਲਈ ਈਮੇਲ ਆਈਡੀ	irpakedu@gmail.com

ਸਹੀ/-
ਗੋਰਾ ਬਾਸੀ
ਰੇਜ਼ਲੇਸ਼ਨ ਪੇਸ਼ਕਰ
ਏਕੇ ਏਸ਼ ਟੈਕਨਾਲੋਜੀਜ਼ ਪ੍ਰਾਇਵੇਟ ਲਿਮਿਟਡ
ਰਜਿ. ਨੰ. : IBBI/IPA-001/IP-P-01633/2019-2020/12504
ਸੰ1629, ਪ੍ਰਗਤਿਸਿਧ ਹਾਊਸਿੰਗ ਸੁਸਾਇਟੀ, ਸੈਕਟਰ 50ਬੀ, ਚੰਡੀਗੜ੍ਹ-160047
ਈਮੇਲ : irpakedu@gmail.com
ਮਿਤੀ : 24.3.2023
ਸਥਾਨ : ਚੰਡੀਗੜ੍ਹ
ਫੋਨ : 93570-52828

ਆਮ ਸੂਚਨਾ
ਮੈਂ, ਗੀਤੂ ਸਿੰਗਲਾ ਪਤਨੀ ਰਾਜੇਸ਼ ਕੁਮਾਰ ਸਿੰਗਲਾ ਵਾਸੀ ਮਕਾਨ ਨੰ. 76, ਗਲੀ ਨੰ. 8, ਘੁਮਣ ਨਗਰ-ਬੀ, ਸਰਹਿੰਦ ਰੋਡ, ਪਟਿਆਲਾ ਬਿਥਾਨ ਕਰਦੀ ਹਾਂ ਕਿ ਮੇਰਾ ਪਾਸਪੋਰਟ ਨੰ. W9998367 ਆਰ.ਪੀ.ਓ. ਚੰਡੀਗੜ੍ਹ ਜਿਸ ਵਿੱਚ ਮੇਰੀ ਜਨਮ ਮਿਤੀ 27.11.1982 ਦਰਜ ਕੀਤੀ ਗਈ ਹੈ। ਜੋ ਕਿ ਗਲਤ ਹੈ। ਪਰ ਮੇਰੀ ਸਹੀ ਜਨਮ ਮਿਤੀ 27.10.1982 ਹੈ।

ਬੇਦਖਲੀ ਨੋਟਿਸ
ਅਸੀਂ, ਸੁੱਚਾ ਸਿੱਖ ਪੁੱਤਰ ਸੇਰ ਸਿੱਖ ਵਾ ਮਨਜੀਤ ਕੌਰ ਪਤਨੀ ਸੁੱਚਾ ਸਿੱਖ ਅਤੇ ਮਹਿਤਾਬ ਸਿੱਖ ਪੁੱਤਰ ਸੁੱਚਾ ਸਿੱਖ ਅਤੇ ਮਹਿਤਾਬ ਸਿੱਖ ਪੁੱਤਰ ਸੁੱਚਾ ਸਿੱਖ ਵਾ ਅਮਨਪ੍ਰੀਤ ਕੌਰ ਪਤਨੀ ਮਨਪ੍ਰੀਤ ਸਿੱਖ ਵਾਸੀ ਪਿੰਡ ਸਲੇਮਪੁਰ ਸੇਖਾ ਤਹਿ ਰਾਜਪੁਰਾ ਜਿਲ੍ਹਾ ਪਟਿਆਲਾ ਇਹ ਕਿ ਗੁਲਾਬ ਸਿੱਖ ਪੁੱਤਰ ਸੇਰ ਸਿੱਖ ਅਤੇ ਇਸਦੀ ਪਤਨੀ ਜਸਪ੍ਰੀਤ ਕੌਰ ਜੋ ਕਿ ਸਾਡੇ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹਨ ਇਨ੍ਹਾਂ ਨੂੰ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬਾਅਦ ਬੇਦਖਲ ਕਰਦੇ ਹਾਂ ਇਨ੍ਹਾਂ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।

ਇਸਤਿਹਾਰਾਂ ਸਬੰਧੀ ਜ਼ਰੂਰੀ ਬੇਨਤੀ
ਦੇਸ਼ ਸੇਵਕ ਦੀ ਮੈਨਿਜਮੈਂਟ ਇਸ ਅਖਬਾਰ 'ਚ ਛਪੇ ਇਸਤਿਹਾਰਾਂ (ਡਿਸਪਲੇ/ਕਲਾਸੀਫਾਈਡ) ਦੇ ਤੱਥਾਂ ਲਈ ਜ਼ਿੰਮੇਵਾਰੀ ਨਹੀਂ ਲੈਂਦੇ। ਸਾਡਾ ਅਖਬਾਰ ਇਨ੍ਹਾਂ ਨੂੰ ਤਸਦੀਕ ਨਹੀਂ ਕਰਦਾ। ਪਾਠਕਾਂ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਹ ਇਨ੍ਹਾਂ ਇਸਤਿਹਾਰਾਂ ਤੋਂ ਕਾਰਵਾਈ ਤੋਂ ਪਹਿਲਾਂ ਤੱਥਾਂ ਦੀ ਪੁਸ਼ਟੀ ਕਰ ਲੈਣ।

ਜਨਤਕ ਨੋਟਿਸ
ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਅਮਿਤ ਟੈਂਡਨ ਦੀ ਮੌਤ ਮਿਤੀ 12.7.2019 ਨੂੰ ਹੋ ਗਈ ਸੀ। ਜਿਨ੍ਹਾਂ ਦੇ ਨਾਮ ਤੇ ਇੱਕ ਵਹੀਕਲ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰ: PB 65H 5848 & PB 65T 4679 ਹਨ। ਉਨ੍ਹਾਂ ਦੀ ਪਤਨੀ ਸ਼੍ਰੀਮਤੀ ਸੰਗੀਤਾ ਟੈਂਡਨ ਨੇ ਦਫਤਰ ਵਿਖੇ ਵਹੀਕਲ ਨੰ: ਪੀ.ਬੀ.65 ਐਚ 5848 ਅਤੇ ਪੀ.ਬੀ. 65 ਟੀ 4679 ਨੂੰ ਆਪਣੇ ਨਾਮ ਤੇ ਟਰਾਂਸਫਰ ਕਰਨ ਲਈ ਅਪਲਾਈ ਕਰਨਾ ਹੈ ਅਤੇ ਉਨ੍ਹਾਂ ਦੀ ਅਰਜੀ ਮੁਤਾਬਿਕ ਲੜਕਾ ਸੰਗੀਤਾ ਟੈਂਡਨ (ਉਮਰ 15 ਸਾਲ) ਇਕਲੌਤਾ ਵਾਰਿਸ ਹੈ। ਇਸ ਲਈ ਜੇਕਰ ਇਹ ਵਹੀਕਲ ਟ੍ਰਾਂਸਫਰ ਕਰਨ ਵਿੱਚ ਕਿਸੇ ਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਹੋਵੇ ਤਾਂ ਉਹ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।
ਸਕੱਤਰ, ਰਿਜਨਲ ਟਰਾਂਸਪੋਰਟ ਅਥਾਰਟੀ ਸਾਹਿਬਜਾਦਾ ਅਜੀਤ ਸਿੱਖ ਨਗਰ।

ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਸ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।
ਮੈਂ, ਗੁਰਮੇਲ ਸਿੱਖ ਪੁੱਤਰ ਨੱਕ ਸਿੱਖ ਵਾਸੀ ਨੇੜੇ ਗੁਰੂ ਗੋਬਿੰਦ ਸਿੰਘ ਕਾਲਜ ਸੰਘੜਾ ਜਿਲ੍ਹਾ ਬਰਨਾਲਾ ਨੇ ਆਪਣੇ ਲੜਕੇ ਹਰਜਿੰਦਰ ਸਿੰਘ ਅਤੇ ਨੂੰਹ ਗੰਗੇ ਨੂੰ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹਨਾਂ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।
ਮੈਂ, ਉਸ਼ਾ ਰਾਣੀ ਵਿਧਵਾ ਅਵਤਾਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਮਨਸੂਹਾ ਕਲਾ, ਤਹਿਸੀਲ ਵਾ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਨੇ ਆਪਣੇ ਲੜਕੇ ਮਨਦੀਪ ਸਿੰਘ ਤੇ ਅਮਨਦੀਪ ਕੌਰ ਨੂੰ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹਨਾਂ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।
ਅਸੀਂ, ਜਸਬੀਰ ਸਿੰਘ ਪੁੱਤਰ ਜਗਤ ਸਿੰਘ ਤੇ ਜਸਪਾਲ ਕੌਰ ਪਤਨੀ ਜਸਬੀਰ ਸਿੰਘ ਵਾਸੀਆਨ #181, ਸੈਕਟਰ 10ਬੀ, ਗੁਰੂ ਕੀ ਨਗਰੀ ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ ਜਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਲੜਕੇ ਸੁਖਵਿੰਦਰ ਸਿੰਘ ਤੇ ਨੂੰਹ ਹਰਪ੍ਰੀਤ ਕੌਰ ਨੂੰ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹਨਾਂ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।
ਅਸੀਂ, ਜਸਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕੌਰ ਸਿੰਘ ਵਾ ਪਰਮਜੀਤ ਕੌਰ ਪਤਨੀ ਜਸਵਿੰਦਰ ਸਿੰਘ ਵਾਸੀਆਨ #104, ਅਮਰੀ ਕਲੋਨੀ ਤਹਿਸੀਲ ਰਾਜਪੁਰਾ ਜਿਲ੍ਹਾ ਪਟਿਆਲਾ ਨੇ ਆਪਣੇ ਲੜਕੇ ਵਿਸ਼ਵਜੀਤ ਸਿੰਘ ਤੇ ਨੂੰਹ ਸਤਿੰਦਰ ਕੌਰ, ਪੋਤਾ ਗੁਰਵਿੰਦਰ ਸਿੰਘ ਨੂੰ ਕਹਿਣੇ ਤੋਂ ਬਾਹਰ ਹੋਣ ਕਰਕੇ ਆਪਣੀ ਚੱਲ ਅਚੱਲ ਜਾਇਦਾਦ ਤੋਂ ਬੇਦਖਲ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹਨਾਂ ਨਾਲ ਲੈਣ ਦੇਣ ਕਰਨ ਵਾਲਾ ਖੁਦ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।

ਜਨਤਕ ਨੋਟਿਸ
ਆਮ ਜਨ ਸਾਹਮਣੇ ਨੂੰ ਇਹ ਜਾਣਕਾਰੀ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਜਾਇਦਾਦ/ਕੋਨੀ ਨੰ 339-ਸੀਐਸਜ਼ ਜਿਸ ਦਾ ਐਮੀ ਨੰ 15-111-4226/339-ਸੀਐਸਜ਼, ਪੋਸਟ ਮਿਤੀ 200 ਵਰਗ ਗਜ਼ ਜਿਸ ਦਾ ਖਸਤਾ ਨੰ 424-425, ਖਾਤਾ ਨੰ 297/307 ਚੰਡੀ ਜਮੀਨੀ ਸਾਲ 2013-14 ਸਥਿਤੀ ਇੱਕ ਤਰਫ਼ ਭੁਗਤਾ, ਹੁਕਮਤ ਨੰ 168, ਆਬਾਦੀ ਮਾਡਲ ਦਾਉਨ ਟੋਕਨ-2, ਸੁਪਰਾਡਾ ਚਾਰਟਰਡ ਹੈ: ਪੁਸ਼ : ਕੋਨੀ ਨੰ 340-ਸੀਐਸਜ਼, 56'3", ਪਛਮ : ਕੋਨੀ ਨੰ 338-ਸੀਐਸਜ਼, 56'3", ਉੱਤਰ : ਕੋਨੀ ਨੰ 364-ਸੀਐਸਜ਼, 32', ਦਖਣ : ਰੋਡ 80' ਰੋਡਾ 32' ਸਥਿਤੀ ਨੀਲੀਫਿਡ ਵਿਕਰੀ ਡੀਡ ਦਸਤਾਵੇਜ਼ ਨੰ 2022-23/106/1/14091 ਮਿਤੀ 27.1.2013 ਜੋ ਸ਼੍ਰੀਮਤੀ ਸਿਮਰਪ੍ਰੀਤ ਕੌਰ ਪਤਨੀ ਸ਼੍ਰੀ ਹਰਭ ਬਾਲਮ ਅਤੇ ਹਰਭ ਬਾਲਮ ਪੁੱਤਰ ਰਾਮ ਰੋਡਨ ਦੇ ਨਾਂ ਹੈ। ਹੁਣ ਸ਼੍ਰੀਮਤੀ ਸਿਮਰਪ੍ਰੀਤ ਕੌਰ ਪਤਨੀ ਸ਼੍ਰੀ ਹਰਭ ਬਾਲਮ ਅਤੇ ਹਰਭ ਬਾਲਮ ਪੁੱਤਰ ਰਾਮ ਰੋਡਨ ਨੇ ਇਹ ਵਿਕਰੀ ਡੀਡ ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ ਆਰਥੋਸੀਪੀਸੀ, ਸਿਕਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ ਵਿਖੇ ਜਮਾਂ ਕਰਵਾ ਕੇ ਜਾਇਦਾਦ ਦਾ ਬਰਾਬਰੀ ਮੋਟਰਗੇਜ਼ ਕੀਤਾ ਹੈ। ਜੇਕਰ ਕਿਸੇ ਵਿਅਕਤੀ ਦਾ ਹੀ ਜਾਇਦਾਦ 'ਤੇ ਦਾਅਵਾ, ਚਾਰਜ, ਡਾਢ ਹੈ ਤਾਂ ਉਹ ਇਸ ਪ੍ਰਕਾਰਨ ਦੀ ਮਿਤੀ ਤੋਂ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਇਸ ਸ਼੍ਰੀਮਤੀ ਜਾਇਦਾਦੀ ਦੇ ਸਕਦਾ ਹੈ। ਜਿਸ ਵਿਚ ਅਰਜ਼ ਕਰਨਾ 'ਤੇ ਸਾਅਦ ਬਚ ਬੈਂਕ ਜਿਸ ਵਿਚ ਇਤਰਾਜ਼ 'ਤੇ ਬਿਅਨ ਭੇਜੇ ਜਾਣਗੇ। ਇਸ ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ ਆਰਥੋਸੀਪੀਸੀ, ਸਿਕਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ ਜਾਂ ਕੋਲੀਐਸ ਸ਼੍ਰੀ ਐਡਵੋਕੇਟ, ਬੈਂਕ ਨੰ 544 ਜਿਲ੍ਹਾ ਅਥਾਲਰ ਲੁਧਿਆਣਾ ਨੂੰ ਸੰਬਧਤ ਕਰੋ।


GULZAR
 GROUP OF INSTITUTIONS, NAAC A+
 CAMPUS: G.T. ROAD, LUDHIANA (PB.)

Applications are invited from dynamic, committed, and value-based Indian Nationals with proven ability to fill the following positions on a regular basis :

BACHELOR OF BUSINESS ADMINISTRATION
Associate Professor (1), Assistant Professor (2)

BACHELOR OF COMPUTER APPLICATIONS
Associate Professor (1), Assistant Professor (2)

COMPUTER SCIENCE ENGINEERING
Professor (1), Associate Professor (1), Assistant Professor (2)

MATHEMATICS : Assistant Professor (2)

CHEMISTRY : Assistant Professor (1)

Eligibility : Details of the eligibility criteria as per AICTE/UGC and IKG-PTU Norms, also available on the college website (www.ggi.ac.in)

PAY SCALE as per AICTE/UGC/IKG-PTU Norms

Eligible candidates may apply at <http://tinyurl.com/ggi-recruitment>

Last date of application : **07-April-2023**

Campus : G.T. Road Khanna, Ludhiana, (PB) Ph. 01628-521415


GULZAR
 INSTITUTE OF PROFESSIONAL STUDIES
 CAMPUS: G.T. ROAD, LUDHIANA (PB.)

Applications are invited from dynamic, committed, and value-based Indian Nationals with proven ability to fill the following positions on a regular basis:

PRINCIPAL
Having qualification (Masters & Ph. D.) from any of Medical Lab Sciences/OTAT/JAMC/FD with minimum of 12 year experience.

MEDICAL LAB SCIENCES
Associate Professor (1), Assistant Professor (2)

RADIO IMAGING & TECHNOLOGY : Assistant Professor (2)

FASHION DESIGN : Assistant Professor (1)

JOURNALISM AND MASS COMMUNICATION : Assistant Professor (2)

Medical Technology- (Anesthesia & Operation Theatre)
Associate Professor (1), Assistant Professor (2)

Eligibility: Details of the eligibility criteria as per UGC and IKG-PTU Norms, also available on the college website (www.ggi.ac.in)

PAY SCALE as per UGC/IKG-PTU Norms

Eligible candidates may apply at <http://tinyurl.com/ggi-recruitment>

Last date of application : **07-April-2023**

Campus : G.T. Road Khanna, Ludhiana, (PB) Ph. 01628-521415


Indian Bank
 इलाहाबाद ALLAHABAD

ਜੇਨਲ ਦਫਤਰ, ਐਸਸੀਓ 49-50, ਦੂਜੀ ਮੰਜਿਲ,
 ਬੈਂਕ ਸੁਕੇਅਰ, ਸੈਕਟਰ-17-ਬੀ, ਚੰਡੀਗੜ੍ਹ-160017
 ਫੋਨ : 0172-2702912, 2701590, ਫੈਕਸ : 0172-2704752,
 ਈਮੇਲ : zochandigarh@indianbank.co.in

ਅਚੱਲ ਜਾਇਦਾਦ ਦੀ ਵਿਕਰੀ ਲਈ ਵਿਕਰੀ ਨੋਟਿਸ

ਸ਼ਕਿਊਰੀਟਾਈਜ਼ੇਸ਼ਨ ਐਂਡ ਰੀਕੋਂਸਟਰਕਸ਼ਨ ਆਫ ਵਾਇਨਾਈਜ਼ਡ ਐਸਟੇਟ ਐਂਡ ਇਨਵੇਸਟਮੈਂਟ ਆਫ ਸ਼ਕਿਊਰਿਟੀ ਇੰਸਟੀਟਿਊਟ ਐਕਟ, 2002 ਜਿਸ ਨੂੰ ਸ਼ਕਿਊਰਿਟੀ ਇੰਸਟੀਟਿਊਟ (ਇਨਵੇਸਟਮੈਂਟ) ਰੁਲਜ਼, 2002 ਦੇ ਰੁਲ 8(6) ਦੀਆਂ ਤਜਵੀਜ਼ਾਂ ਨਾਲ ਪੜ੍ਹਿਆ ਜਾਵੇ ਤਹਿਤ ਅਚੱਲ ਜਾਇਦਾਦ ਦੀ ਵਿਕਰੀ ਲਈ ਈ-ਨੀਲਾਮੀ ਵਿੱਕਰੀ ਨੋਟਿਸ

ਆਮ ਜਨ ਸਾਹਮਣੇ ਨੇ ਖਾਸਕਰ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਗਰਿਟਰਾਂ ਨੂੰ ਇਹ ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਹੇਠ ਦਰਸਾਈ ਅਚੱਲ ਜਾਇਦਾਦ ਜੋ ਸੁਰੱਖਿਅਤ ਲੈਣਦਾਰ ਕੋਲ ਗਿਰਵੀ/ਗਹਿਣੇ ਹੈ ਦਾ ਇੰਡੀਅਨ ਬੈਂਕ, ਸਕੱਤਰਿਅਤ ਲੈਣਦਾਰ ਦੇ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ ਦਾਅਵਾ ਕੰਸਟਰਕਟਿਵ ਕਬਜ਼ਾ ਲੈ ਲਿਆ ਸੀ ਨੇ ਮਿਤੀ: 26.4.2023 ਨੂੰ 'ਜਿਵੇਂ' ਹੋ ਜਿਥੇ ਹੈ। 'ਜਿਵੇਂ' ਹੋ ਜੇ ਹੈ ਅਤੇ 'ਜੋ ਕੁੱਝ ਹੈ ਉਥੇ ਹੈ' ਦੇ ਆਧਾਰ 'ਤੇ